

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,  
MUMBAI

CP (IB)-1571/I&BC/(MB/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)  
SHRI RAVIKUMAR DURASAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.08.2018**

NAME OF THE PARTIES: **VIVEK CHOPRA**

**v/s.**

**WADHWA GROUP HOLDING PVT. LTD.**

SECTION 8 & 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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ORDER

10. CP (IB)-1571/I&BC/(MB/2017

At request of the Petitioner Counsel the Company Petition is hereby dismissed as withdrawn with an observation that the persons come must realise that what right they have for filing the case, he cannot come for withdrawal after making other party running around 4 to 5 times, which we feel very much reprehensible, however, for having other side not insisting upon for costs, we are closing this Application with the dismissal as withdrawn.

SD/-

RAVIKUMAR DURASAMY  
Member (Technical)  
**Encl : Withdrawal Memo**

SD/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COMPANY PETITION NO. 1571 OF 2017

Vivek Chopra ...Petitioner  
V/s.  
Wadhwa Group Holdings  
Pvt. Ltd. ...Respondent

To,  
The Registrar,  
National Company Law Tribunal,  
Mumbai Bench.

Sir/Madam,

Be pleased to take on file the accompanying Memo of Withdrawal on behalf of the Petitioner. CR-1

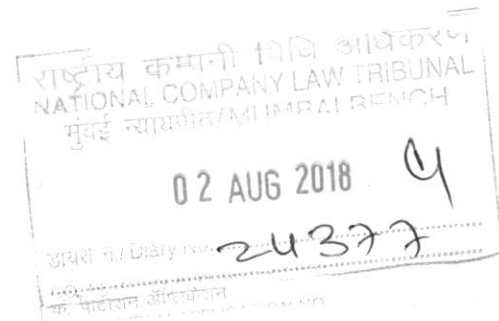
Kindly, acknowledge the receipt of the same.

Dated this 2<sup>nd</sup> day of August, 2018

Yours Sincerely,  
For Kalpesh Joshi Associates

*K. Archake*

Advocate for Petitioner  
Encl.: As above



BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
AT MUMBAI BENCH  
COMPANY PETITION NO. 1571 / 2017



Vivek Chopra ...Petitioner

V/s

Wadhwa Group Holdings  
Pvt. Ltd. ...Respondent

MEMO  
APPLICATION FOR WITHDRAWAL

MAY IT BE PLEASE YOUR HONOUR:

It is most respectfully submitted on behalf of the Complainant as under:

1. That the Complainant has filed the above Complaint before this Hon'ble Tribunal under the provisions of the Insolvency and Bankruptcy Code, 2016 being aggrieved by non-payment of outstanding dues to a sum of Rs.1,27,42,423/- (Rupees One Crore Twenty Seven Lakhs Forty Two Thousand Four Hundred and Twenty Three Only) as more particularly stated in the Petition.
2. However, the limitation period for the above claims against the Respondent was expiring on 30 June 2018. Hence, by way of abundant caution the Petitioner filed Suit before the Hon'ble High Court, Bombay and hereby seeks permission of this Hon'ble Tribunal to withdraw the above Complaint unconditionally.
3. The Petitioner therefore prays that, this Hon'ble Tribunal may be pleased to allow the Petitioner to withdraw the above Petition.

FOR THIS ACT OF KINDNESS, the Petitioner shall ever pray

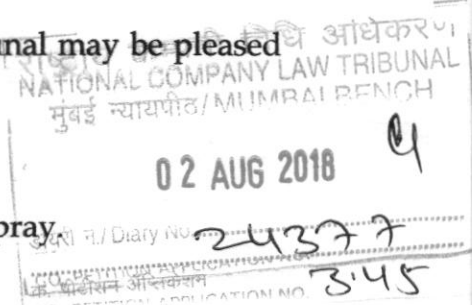
Dated this 2<sup>nd</sup> day of August 2018

For Kalpesh Joshi Associates

Advocates for the Petitioner

Vivek Chopra

Petitioner



**BEFORE THE NATIONAL COMPANY LAW  
TRIBUNAL BENCH AT MUMBAI**

**COMPANY PETITION NO. 1571 OF 2017**

Vivek Chopra ...Petitioner

VERSUS

Wadhwa Group Holdings

Private Ltd ...Respondent

MEMO.

**APPLICATION FOR WITHDRAWAL**

Dated this 2<sup>nd</sup> day of August, 2018

**KALPESH JOSHI ASSOCIATES**

**Advocates for the Petitioner**

Behramji Mansion, 4<sup>th</sup> floor,

Sir P. M. Road, Fort,

Mumbai - 400 001

Mob.:+91 9819 565 770